

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2018

Subject : Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL).

Date of Hearing : 6.3.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited & Ors.

Parties present : Ms. Aastha Chawala, Advocate, MCCPL
Shri Ashwin Ramanathan, Advocate, Rajasthan Discoms
Shri Anand K.Ganeshan, Advocate, Rajasthan Discoms
Shri Ashish Anand Barnad, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC

Record of Proceeding

Learned counsel for the Rajasthan Discoms and PTC requested for two weeks time to file reply to the Petition.

2. The Commission observed that as per the Record of Proceedings for the hearing dated 20.12.2018, the Respondents were required to file their respective replies by 16.1.2019. However, no reply has been filed by the Respondents despite direction. The Commission directed the Respondents to file their replies as a last opportunity on or before 14.3.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 22.3.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd-
(T. Rout)
Chief (Law)